

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18970/2003

(From the judgement and order dated 28-29/08/2003 in SCA No. 8880/2003
of The HIGH
COURT OF GUJARAT AT AHMEDABAD)

N.H.L. MUNICIPAL MEDICAL COLLEGE

Petitioner(s)

VERSUS

STATE OF GUJARAT AND ORS.

Respondent(s)

(With prayer for interim relief)
(For final disposal)
WITH SLP(C) NO. 18972 of 2003
(With appln. For intervention and prayer for interim relief)
(For final disposal)
SLP(C) NO. 8533 of 2005
(With prayer for interim relief)

Date: 17/01/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Mr. Bhaskar P. Tanna, Sr. Adv.
Mr. Mahrook Kerawala, Adv.
Mr. Gaurav Agrawal, Adv.
Mr. Prashant Kumar, Adv.

In SLP(C) 8533/05 Mr. Yashank Adhyaru, Sr. Adv.
Ms. Hemantika Wahi

For Respondent(s) Mr. Yashank Adhyaru, Sr. Adv.
Ms. Hemantika Wahi, Adv.

Mr. S.K. Dholakia, Sr. Adv.

Mr. S.C. Patel, Adv.

Mr. M.N. Shroff ,Adv

Ms. Sumita Hazarika ,Adv

Mr. Huzefa Ahmadi, Adv.

Mr. Ejaz Maqbool, Adv.
Mr. Nakul Dewan, Adv.
Mr. Parimal Nanavati, Adv.
Mr. Vikas Singh, Adv.
Ms. Taruna Singh, Adv.

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UPON hearing counsel the Court made the following
O R D E R

SLP(C) Nos.18970 & 18972 of 2003

These two special leave petitions have been preferred by the N.H.L. Municip

al

Medical College against the interim order passed by the Division Bench of the Gujarat

High Court. We are told by Mr. Bhaskar P. Tanna, learned seni
or counsel that

subsequent to passing of the order by the Division Bench, the special civil applicati
on

pending before the learned Single Judge was finally disposed of and in view of these
circumstances, these special leave petitions have become infructuous. These special

leave petitions are disposed of accordingly having become infructuous
, without

prejudice to the contentions of the petitioner, if any, and they would be at liberty
to

pursue their remedy, if any, in case of difficulty.

SLP(C) No.8533 of 2005

This special leave petition is filed against the judgment of the learned Si

ngle

Judge. Counsel for the petitioner submits that as the learned S
ingle Judge has

wrongly relied on certain decisions of this Court and therefore an appeal is preferre
d

against the judgment of the learned Single Judge, as the petitioner seek
s certain

clarification. The petitioner has a right of appeal before the Division Bench
of the

Gujarat High Court. As there is a right of appeal, we are not inclined to entertain this

special leave petition and without prejudice to the rights of the petitioner, this special leave petition is disposed of. The petitioner is at liberty to take appropriate action.

(R.K. DHAWAN)
COURT MASTER

(VEERA VERMA)
COURT MASTER